

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Nov Delhi, the ²⁶ Nov. 1954

NOTIFICATION
MUSOPE-244

No. 652 (P.No.332/30/54-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises the persons mentioned in column 2 being Sanctioned Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act in place of the Tax Recovery Officers mentioned below column 3, in supersession of the Notification mentioned below in Column 4:-

S.No.	Name of the persons to be authorized to exercise powers of Tax Recovery Officer	Name of Tax Recovery Officer(s) in place of whom the persons in column 2 are to be authorized.	Old Notification's No. and date to be superseded.
1.	Shri R.C.Parsar	Sh. M.N.Panday	No.5009 dt.28.1.1953 (P.No.308/1/53-IT(B)
2.	Shri A.H.Parsar	Shri. U.A.Chandaram	No.5452 dt.7.11.1953 (P.No.303/1/53-IT(B)

2. This Notification shall come into force with effect from the date(s) 3/Shri R.C.Parsar and A.H.Parsar take over charge(s) as Tax Recovery Officers.

(Signature)
(B. Chandrajani)
Deputy Secretary to the Govt. of India

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Copy forwarded to:

1. All Directors of Inspection including DI(O&Ms) New Delhi.
2. The Director, IRS(DT) Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, Gujarat, Ahmedabad.
5. The Chief Secretary, Government of Gujarat, Ahmedabad.
7. The Commissioner of Income-tax, Gujarat, Ahmedabad.
8. IAC, Inspection Division, CBOT, Vikas Bhavan, New Delhi.
9. Central Cell - DI(RS&PR), Mayur Bhavan, New Delhi for issue and distribution.
10. Bulletin Cell, DI(RS&PR) , Mayur Bhavan, New Delhi.
11. The Joint Secretary and Legal Adviser, Ministry of Law and Justice, Department of Legal Affairs, New Delhi.

D. Nagarajan

nc (B. Nagarajan)
Deputy Secretary to the Govt. of India